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## Payment Of Salaries And Allowances (Amendment) Act, 1973

### 20 of 1973

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# Payment Of Salaries And Allowances (Amendment) Act, 1973

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An Act further to amend the Payment of Salaries and Allowances Act, 1951. WHEREAS it is expedient furtherto amend the Payment of Salaries and Allowances Act, 1951, for the purpose hereinafter appearing; Be it enacted in the Twenty-fourth Year of the Republic of India as follows:-

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 1973.
- (2) It shall come into force at once.

#### 2. Substitution Of New Section For Section 9A:-

For section 9A of the Payment of Salaries and Allowances Act, 1951 (XIV of 1951) (hereinafter referred to as the principal Act), the following section shall be substituted, namely:-

"9A. Free transit by railway.-(1) Every member of the Legislative Assembly other than the Speaker, the Deputy Speaker and the Ministers shall be provided with railway coupons which shall, subject to such rules as may be made by the Government in this behalf, entitle such member and his or her spouse to travel by first class by any railway in India for a distance of ten thousand kilometres in the aggregate during a period of twelve calendar months.

Explanation. -For the avoidance of doubts, it is hereby declared that where a member and his or her spouse travel together for any distance by railway, in calculating the aggregate distance for the purposes of this sub-section, they shall be deemed to have travelled double that distance.

(2) A member who performs any journey by using the railway coupons provided under sub-section (1) shall not be entitled to any travelling or daily allowance for such journey.".

## 3. Repeal And Saving :-

- (1) The Payment of Salaries and Allowances (Amendment) Ordinance, 1973 (5 of 1973), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act, as if this Act had come into force on the 21st day of April, 1973.